

**GOVERNMENT OF INDIA  
LAW AND JUSTICE  
LOK SABHA**

STARRED QUESTION NO:300  
ANSWERED ON:12.08.2005  
NATIONAL LEGAL SERVICE AUTHORITY  
Shaheen Shri Abdul Rashid

**Will the Minister of LAW AND JUSTICE be pleased to state:**

- (a) the number of persons benefited through The National Legal Service Authority (NLSA) during each of the last two years till date, State-wise;
- (b) the amount allocated during each of the last two years and the current years for implementation of the NLSA-Programme, State-wise; and
- (c) the major legal aid programmes undertaken during the last two years under this Authority?

**Answer**

MINISTER OF LAW AND JUSTICE (SHRI H.R. BHARDWAJ)

(a) The requisite information is being collected from State Legal Services Authorities all over the country. The information will be laid on the Table of the House as and when the same is received.

(b) A statement is laid on the Table of the House as Annexure-A.

(c) A statement is laid on the Table of the House as Annexure-B.

Annexure-A

STATEMENT IN REPLY TO PART (b) OF THE LOK SABHA STARRED QUESTION NO. 300 PUT DOWN FOR 12.08.2005 REGARDING NATIONAL LEGAL SERVICES AUTHORITY.

STATEMENT SHOWING THE DETAILS OF THE AMOUNT ALLOCATED BY NATIONAL LEGAL SERVICES AUTHORITY DURING THE LAST TWO FINANCIAL YEARS AND CURRENT YEAR VIZ. 2003-04, 2004-05 AND TILL DATE.

(INCLUDING SUPREME COURT LEGAL SERVICES COMMITTEE & NGOs)

Sl. Name of the State 2003-04 2004-05 2005-06  
NO. Legal Services Rs. Rs. Rs.

Authority

1 Andhra Pradesh	26,09,633	2,500,000	0
2 Arunachal Pradesh	- 747,244	400000	
3 Assam	20,94,216	1,000,000	1500000
4 Bihar	4,94,924	- 0	
5 Chhattisgarh	14,29,987	50,000	1500000
6 Goa	- 655,000	0	
7 Gujarat	30,00,000	1,500,000	1,400,000
8 Haryana	5,28,500	533,000	1000000
9 Himachal Pradesh	6,00,000	1,216,199	0
10 Jammu & Kashmir	- -	0	
11 Jharkhand	5,46,148	- 0	
12 Karnataka	- 1,285,361	1,000,000	
13 Kerala	37,00,000	5,584,000	2,000,000
14 Madhya Pradesh	- 499,900	0	
15 Maharashtra	1,60,000	140,000	615,400
16 Manipur	- 150,000	300000	
17 Meghalaya	- 237,522	0	
18 Mizoram	5,00,000	350,000	200,000
19 Naaaland	- 200,000	265,000	
20 Orissa	13,00,000	700,000	1500000
21 Puniab	15,28,500	1,500,000	1300000
22 Rajasthan	52,00,000	2,000,000	1500000

23	Sikkim	-	-	246,215		
24	Tamil Nadu	4,26,842	1,000,000	1,000,000		
25	Tripura	12,00,000	1,215,000	1,400,000		
26	Uttar Pradesh	5,48,000	1,577,000	590,000		
27	Uttaranchal	-	-	1,426,990		
28	West Bengal	44,11,855	2,920,000	1,715,000		
29	Andaman & Nicobar	-	-	0		
30	U.T. Chandigarh	5,28,500	500,000	0		
31	O & Nagar Haveli	-	-	0		
32	Daman & Diu	-	-	0		
33	Delhi	6,60,000	18,200,000	3,130,000		
34	Lakshadweep	-	-	0		
35	Pondicherry	10,00,000	500,000	500,000		
36	Supreme Court Legal Services Committee	40,00,000	3,500,000	2,000,000		

TOTAL: 3,65,07,105 502,260,226 26,488,605

#### Annexure `B`

#### STATEMENT IN REPLY TO PART (c) OF THE LOK SABHA STARRED QUESTION NO. 300 PUT DOWN FOR 12.08.2005 REGARDING NATIONAL LEGAL SERVICES AUTHORITY.

1. The NALSA has taken new initiative to encourage the general public to settle their disputes amicably at pre-litigation as well as post-litigation stage. Necessary guidelines and directions have been issued to all the State Legal Services Authorities to encourage the settlement of disputes/cases through Alternative Disputes Resolution Mechanism viz. Conciliation, Mediation and Lok Adalats.
2. The NALSA launched a campaign for the benefit of physically disabled persons in letting people know when and how to get help and increasing awareness of positive steps for mental well being. The NALSA impressed upon all the State Legal Services Authorities to observe World Mental Health Day on 10th October, 2004. A large number of awareness camps for the benefit of the Mentally Challenged in association with Governmental and Non-Governmental Organizations including hospitals and dispensaries were organized throughout the country.
3. The Authority launched Child Rights Campaign in Government schools spread over Northern Region of the country, as a Millennium Programme for children. Children are the primary beneficiaries of the Legal Services Authorities Act. The Authority started deliberations with the Security Agencies of the country on 14th November, 2004 at Parliament Annexe, New Delhi. Hon`ble Mr. Justice Y.K. Sabharwal, Judge Supreme Court of India, Hon`ble the Law Minister of India, Dr. H.R. Bhardwaj, Hon`ble Judges of High Court of Delhi and other dignitaries participated-in the defliberations.
4. The National Legal Services Authority launched the NATIONAL LEGAL LITERACY MISSION (2005-2010) in the august presence of Dr. Manmohan Singh, Hon`ble the Prime Minister of India and Hon`ble Mr. Justice R.C. Lahoti, the Chief Justice of India on 6th March, 2005 at Vigyan Bhavan, New Delhi. The basic purpose of the Mission is Legal Empowerment. The Mission has been launched to make the citizens aware of their Legal .Rights, their Constitutional Obligations and to support the disadvantaged to access door of justice and eliminate stigma, discrimination and inequality from society. In the first phase, the Mission has launched in the States of West Bengal, Orisa, Punjab, Haryana, Himachal Pradesh, Jammu & Kashmir, Uttaranchal, Uttar Pradesh, Madhya Pradesh, Rajasthan, Maharashtra, in the Noth Eastern region and in Delhi. After the launch of Legal Literacy Mission by the respective Chief Justices of the High Courts, camps were organized by NALSA for creating Legal Awareness amongst the people.
5. The National Legal Services Authority and the State Legal Services Authorities under the guidance of NALSA obsyered the National Legal Aid Week for Women from 2nd March to 8th March, 2005 throughout the country. Legal literacy Camps were organized for creating awareness amongst women about their Legal Rights.
6. The National Legal ServiGes Authority launched Jal Adhikar Abhiyan (People`s Right for Drinking Water and Access to Social Justice by Shri Bhairon Singh Shekhawat, Hon`ble Vice President of India and Hon`ble Mr. Justice R.C. Lahoti, the Chief Justice of India on 27th April, 2005 at Vigyan Bhavan, New Delhi in the august presence of Hon`ble Mr. Justice Y.K Sabharwal, Judge Supreme Court of India, Judges of Delhi and Rajasthan High Courts.
7. NALSA has taken initiative to bring the North-Eastern States of the Country at par with the other States and has impressed upon the State Legal Services Authorities of the North-Eastern Region to conduct more and more legal awareness camps & organize Lok Adalats in their respective States.
8. The Authority organized a National Dialogue on Protection of Legal Rights of Workers on 1 st May 2005 at T alkatora Indoor Stadium to express its solidarity and support to the workers community. Hon`ble Mr. Justice Y.K Sabharwal, Judge, Supreme Court of India and Chairman, Supreme Court legal Services Committee, Dr. H.R. Bhardwaj, Hon`ble Union Law Minister, Hon`ble Mr. Justice Mukul Mudgal, Judge, High Court of Delhi, Shri George Fernandes, Sh. G. Venkat Swamy, Dr. Nirmala Deshpande, Hon`ble Members of Parliament, Sh. Jitender Sharma, Senior Advocate, Ms. Brinda Karat, Member, CPI (M) Po tit Bureau were present on the occasion.
9. The Authority also announced the establishment of Crime Against Labour Cell in each District of India. The Crime Against Labour

Cell is being constituted in all the Districts to assist labourers in the registration of their cases, speedy settlement of claims and compensation.